

आयकर अपीलीय अधिकरण, 'ए' न्यायपीठ, चेन्नई

IN THE INCOME TAX APPELLATE TRIBUNAL

'A' BENCH, CHENNAI

श्री एन.आर.एस. गणेशन, न्यायिक सदस्य एवं श्री एस. जयरामन, लेखा सदस्य केसमक्ष

BEFORE SHRI N.R.S. GANESAN, JUDICIAL MEMBER AND  
SHRI S. JAYARAMAN, ACCOUNTANT MEMBER

आयकर अपील सं./ITA No.2193/Chny/2019

निर्धारण वर्ष /Assessment Year : 2011-12

The Income Tax Officer,  
Non Corporate Ward - 2(4),  
Chennai - 600 034.

v.

M/s Shriram Global Finance,  
No.4, Mookambika Complex,  
4<sup>th</sup> floor, Lady Desika Road,  
Mylapore, Chennai - 600 004.

PAN : AAASF 2596 P

(अपीलार्थी/Appellant)

(प्रत्यर्थी/Respondent)

अपीलार्थी की ओर से / Appellant by : Shri AR.V. Sreenivasan, JCIT

प्रत्यर्थी की ओर से / Respondent by : Sh.M. Veerabathran Prasanth,

Advocate

सुनवाई की तारीख / Date of Hearing : 17.10.2019

घोषणा की तारीख / Date of Pronouncement : 25.11.2019

### **आदेश / O R D E R**

**PER N.R.S. GANESAN, JUDICIAL MEMBER:**

This appeal of the Revenue is directed against the order of the Commissioner of Income Tax (Appeals)-2, Chennai, dated 17.05.2019 and pertains to assessment year 2011-12.

2. On hearing the Ld. Departmental Representative, we find that the tax effect in this case is less than ₹50 lakhs. The CBDT in its Circular

No.17/2019 dated 08.08.2019 increased the monetary limit for filing appeal before this Tribunal and instructed its officers to withdraw all the appeals pending before the ITAT where the tax effect is less than ₹50 lakhs. This Tribunal is of the considered opinion that this Circular of CBDT is binding on the officers of the Department. Therefore, the Revenue cannot proceed further in this appeal. Accordingly, this appeal stands dismissed.

3. In the result, the appeal filed by the Revenue stands dismissed.

Order pronounced in the open court on 25<sup>th</sup> November, 2019 at Chennai.

sd/-

(एस. जयरामन)

(S. Jayaraman)

लेखा सदस्य/Accountant Member

चेन्नई/Chennai,

दिनांक/Dated, the 25<sup>th</sup> November, 2019.

Kri.

sd/-

(एन.आर.एस. गणेशन)

(N.R.S. Ganesan)

न्यायिक सदस्य/Judicial Member

आदेश की प्रतिलिपि अग्रेषित/Copy to:

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकर आयुक्त (अपील)/CIT(A)-2, Chennai
4. Principal CIT- 1, Chennai
5. विभागीय प्रतिनिधि/DR
6. गार्ड फाईल/GF.